

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.20/81 DATED
27.12.2016 ACTUALLY HELD ON 28.12.2016**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

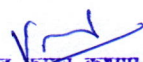
The Meeting No. 20/81 dated 27.12.2016 of Norms Committee-II for the year 2016-17 held on 28.12.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. I.A.	MOS
2.	Shri S.K. Jain, DO	DIPP
3.	Shri K.S. Sodhi, AD(ME)	MSME
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of The Meeting No. 20/81 dated 27.12.2016 held on 28.12.2016 are confirmed by the members.



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 07.02.2017
	Decision :NC observed that DHI deficiency letter dated 28.6.2016 followed with reminder dated 08.08.2016 was sent to company. NC decided to await the reply of the company and defer the case. The case stands deferred to 07.02.2017.			

2	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 07.02.2017
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

3	Case No.:16/20/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00449/AM17/	RLA File :05/23/040/00227/AM14/	Lic.No/Date:0510363701 27.08.2013	Defer Date: 07.02.2017
	Decision :NC observed that application for the above AA was referred to DIPP which relates to DeitY. NC decided to forward the application for the above AA to DeitY and defer the case. The case stands deferred to 07.02.2017.			

4	Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 07.02.2017
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

5	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
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बलजीत सिंह RAJIT SINGH
 सहायक निदेशक, विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

Case No.: 7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 07.02.2017
Decision The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

Case No.: 84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 07.02.2017
Decision : The case has been referred to MNRE for comments. MNRE reminded vide D.O. letter dated 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

Case No.: 85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 07.02.2017
Decision : The case has been referred to MNRE for comments. MNRE reminded vide D.O. letter dated 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

Case No.: 43/14/81-ALC2/2016	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DeitY for comments. NC			


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decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No.:14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:20/81- ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	

Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/105/2016-TSW/10 dated 28/12/2016 as under :-

1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 21 and their quantities may be allowed as under:

Sl. No.	Quantity (Kgs.)	Sl. No.	Quantity (Kgs.)	Sl. No.	Quantity (Kgs.)	Sl. No.	Quantity (Kgs.)
1	192600	7	372941	13	8214	19	12840
2	192600	8	16600	14	18538	20	12840
3	96300	9	41806	15	8214	21	96300
4	96300	10	55536	16	5146		
5	21191	11	25560	17	23982		
6	2136	12	32100	18	15464		

2. Quantities of import items at Sl. No. 1 to 4, 12 & 19 to 21 has been restricted as 1.07 Kgs./Kg. content in export items taking clue from SION C-1695.
3. Quantity of import item at Sl. No. 5 has been allowed as 1.01 Kgs./ Kg. content in export item as claimed by the firm.
4. Quantity of import item at Sl. No. 6 has been allowed as 1.04 Kgs./ Kg. content in export item as claimed by the firm.
5. Quantity of import item at Sl. No. 7 has been allowed as 2.56 Kgs./ Kg. content in export item after taking 1/3rd recovery.
6. Quantities of import item at Sl. No. 8 & 9 has been allowed as 1.53 Kgs./ Kg. content in export items after taking 1/3rd recovery.
7. Quantity of import item at Sl. No. 10 has been allowed as 1.78 Kgs./ Kg. content in export item after taking 1/3rd recovery.
8. Quantity of import item at Sl. No. 11 has been allowed as 2.13 Kgs./ Kg. content in export item after taking 1/3rd recovery.
9. Quantities of import item at Sl. No. 13 to 18 has been allowed as 1.57 Kgs./ Kg. content in export items after taking 1/3rd recovery.

RA may take suitable consequential action accordingly.

11	Case No.:17/20/81-ALC2/2016	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:20/81- ALC2/2016	Status: Deferred
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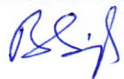
		27.12.2016	
HQ File :01/81/050/00450/AM17/	RLA File :07/24/040/00338/AM13/	Lic.No/Date:0710103418 04.04.2014	Defer Date:
Decision :NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to request concerned RA to forward two set of application for examination of the case.			
The case stands deferred to 07.02.2017.			

12	Case No.:16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

13	Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 07.02.2017
Decision : NC observed that comments offered by DeitY were referred back for re-examination. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

14	Case No.:45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date: 07.02.2017
Decision : NC observed that DHI deficiency letter dated 28.06.2016 followed with reminder dated 08.08.2016 was sent to firm, however, no reply received till date. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 07.20.2017.				

15	Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 07.02.2017


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Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

16	Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.				

17	Case No.:56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	
Decision : NC decided to ratify the norms for the above AA as per DHI comments dated 27.12.2016(copy enclosed). RA may take suitable consequential action accordingly.				

18	Case No.:2/8/81-ALC2/2016	Party Name:ABB INDIA LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00166/AM17/	RLA File :07/21/040/01099/AM15/	Lic.No/Date:0710107777 10.03.2015	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.				

19	Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.				

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20	Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 07.02.2017
	Decision : NC decided to ask the firm to submit the details of export product item no.10,11,12, 20, 21, 22 and export product weight as requested by the Technical Authority (DHI) for examination of the case . The case stands deferred to 07.02.2017.			

21	Case No.:32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 07.02.2017
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai. NC decided to request concerned RA to forward two set of application for examination of the case. The case stands deferred to 07.2017.			

22	Case No.:33/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00284/AM17/	RLA File :03/94/040/00634/AM16/	Lic.No/Date:0310800212 10.11.2015	Defer Date: 07.02.2017
	Decision : NC observed that DIPP deficiency letter sent to company on 14.12.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 07.02.2017.			

23	Case No.:72/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00323/AM17/	RLA File :07/24/040/00237/AM16/	Lic.No/Date:0710109092 26.11.2015	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

24	Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:20/81- ALC2/2016 27.12.2016	Approved
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HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	
Decision :NC decided to ratify the norms for the above AA as per SION C-323 as per DHI recommendation dated 27.12.2016 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.: 17/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.			

Case No.: 18/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.			

Case No.: 16/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.			

Case No.: 19/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			

B.S.

The case stands deferred to 07.02.2017.

29	Case No.: 20/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

30	Case No.: 29/2/81-ALC2/2016	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00029/AM17/	RLA File :31/83/040/00125/AM16/	Lic.No/Date:3110065796 16.12.2015	
	Decision : NC decided to ratify the norms for the above AA as per SION C-323 as per DHI recommendation (copy enclosed). RA may take suitable consequential action accordingly.			

31	Case No.: 25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

32	Case No.: 28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

33	Case No.: 29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
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HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 07.02.2017
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Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No.: 26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 07.02.2017

Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No.: 27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 07.02.2017

Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No.: 23/24/81-ALC2/2015	Party Name:APPLE INTERNATIONAL	Meet No/Date:20/81- ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00525/AM16/	RLA File :03/94/040/00724/AM16/	Lic.No/Date:0310801624 07.01.2016	

Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/105/2016-TSW/36 dated 28/12/2016 as under :-

Item of manufacture	Import item	Quantity
GI Junction Box (Switch Socket Box)	G.P. Strips/ Sheets of relevant thickness	1.33 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp
Pole Line Adaptable Box	G.P. Strips/ Sheets of relevant thickness	1.56 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp
Metal Plate for Box	G.P. Strips/ Sheets of relevant thickness	1.29 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp
Cable Clamp	G.P. Strips/ Sheets of relevant thickness	1.29 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp

RA may take suitable consequential action accordingly.

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Udyog Bhawan, New Delhi

37	Case No.:1/20/81-ALC2/2016	Party Name:GALLANTT METAL LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00434/AM17/	RLA File :37/24/040/00006/AM16/	Lic.No/Date:3710002621 13.01.2016	Defer Date:
	Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

38	Case No.:2/20/81-ALC2/2016	Party Name:GALLANTT METAL LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00435/AM17/	RLA File :37/24/040/00007/AM16/	Lic.No/Date:3710002622 13.01.2016	Defer Date:
	Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

39	Case No.:41/14/81-ALC2/2016	Party Name:KIRAN UDYOG,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00292/AM17/	RLA File :09/24/040/00600/AM16/	Lic.No/Date:0910063175 27.01.2016	Defer Date: 07.02.2017
	Decision : NC observed that DIPP(Chemical division) deficiency letter sent to company on 14.12.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 07.02.2017.			

40	Case No.:4/17/81-ALC2/2016	Party Name:KIRAN UDYOG,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00339/AM17/	RLA File :09/24/040/00599/AM16/	Lic.No/Date:0910063174 27.01.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

41	Case No.:15/24/81-ALC2/2015	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510397430	Defer Date:


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:01/81/050/00517/AM16/	:05/24/040/00530/AM16/	28.01.2016	07.02.2017
Decision : NC observed that DHI efficiency letter sent to firm on 01.11.2016 followed with reminder dated 14.12.2016. NC decided to wait reply of the firm and defer the case.			
The case stands deferred to 07.02.2017.			

42	Case No.: 21/14/81-ALC2/2016	Party Name: FLASH FORGE PVT LTD	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date: 0310802152 01.02.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

43	Case No.: 9/2/81-ALC2/2016	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date: 0510397504 04.02.2016	Defer Date: 07.02.2017
Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to remind concerned RA to forward two set of application for examination of the case.				
The case stands deferred to 07.02.2017.				

44	Case No.: 27/2/81-ALC2/2016	Party Name: U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00027/AM17/	RLA File :05/24/040/00518/AM16/	Lic.No/Date: 0510397529 08.02.2016	Defer Date: 07.02.2017
Decision : NC observed that DIPP efficiency letter sent to firm on 02.08.2016 followed with reminder dated 02.11.2016. NC decided to wait reply of the firm and defer the case.				
The case stands deferred to 07.02.2017.				

45	Case No.: 28/2/81-ALC2/2016	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date: 0910063235 10.02.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case.				

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The case stands deferred to 07.02.2017.

46	Case No.:53/14/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00304/AM17/	RLA File :03/95/040/00739/AM16/	Lic.No/Date:0310802445 10.02.2016	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No.2(10)/2016-TD dated 22.12.2016 (copy enclosed). RA may take suitable consequential action accordingly.				

47	Case No.:10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.				

48	Case No.:11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 07.02.2017
Decision The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.				

49	Case No.:37/14/81-ALC2/2016	Party Name:KARTIKEYA INDUSTRIES PVT LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00288/AM17/	RLA File :09/24/040/00629/AM16/	Lic.No/Date:0910063284 17.02.2016	Defer Date: 07.02.2017
Decision : NC observed that DIPP efficiency letter sent to firm. NC decided to await reply of the firm and defer the case. The case stands deferred to 07.02.2017.				

50	Case No.:12/5/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
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HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	Defer Date: 07.02.2017
Decision :NC observed that MSME (Chemical Division) was requested to relook their comments in the above case. NC decided to await revised comments and defer the case.			
The case stands deferred to 07.02.2017.			

Case No.:13/17/81-ALC2/2016	Party Name:THERMOPADS PVT. LTD	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.			

Case No.:73/14/81- ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00324/AM17/	RLA File :07/24/040/00378/AM16/	Lic.No/Date:0710109437 24.02.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.			

Case No.:1/5/81-ALC2/2016	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00034/AM17/	RLA File :04/24/040/00197/AM16/	Lic.No/Date:0410161655 25.02.2016	Defer Date: 07.02.2017
Decision :NC observed that email reply of the firm received, as file is too large postal copy is awaited. NC decided to defer the case.			
The case stands deferred to 07.02.2017.			

Case No.:14/5/81-ALC2/2016	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00047/AM17/	RLA File :05/23/040/00497/AM16/	Lic.No/Date:0510397714 25.02.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/105/2016-TSW/54 dated 28/12/2016 as under :			

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1. Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs. respectively, as per Engineering Table No. 5.
2. Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5.
3. Quantity of import item at Sl. No. 13 may be allowed as 2040 Kgs. as per Engineering Table No. 5.
4. Quantities of import items at Sl. No. 14 to 19 may be allowed as applied for i.e. 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5.
5. Quantities of import items at Sl. No. 20 to 26 may be allowed as applied for i.e. 3397.05 Kgs., 4160.52 Kgs., 5131.32 Kgs., 6656.82 Kgs., 8321.04 Kgs., 11094.72 Kgs. & 13921.74 Kgs. respectively, as per Engineering Table No. 5.

RA may take suitable consequential action accordingly.

55	Case No.:3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

56	Case No.:16/17/81-ALC2/2016	Party Name:VOLTA GREEN STRUCTURES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00351/AM17/	RLA File :09/24/040/00700/AM16/	Lic.No/Date:0910063341 01.03.2016	Defer Date: 07.02.2017
	Decision : NC decided to ask firm to submit information as per advise of representative DIPP present in the meeting in r/o Sl. No. 4, 5 & 11 (export productwise) of Standard Deficiency Format. The case stands deferred to 07.02.2017.			

57	Case No.:31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 07.02.2017

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Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

58	Case No.:31/5/81-ALC2/2016	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	Defer Date: 07.02.2017

Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

59	Case No.:13/5/81-ALC2/2016	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 07.02.2017

Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

60	Case No.:8/14/81-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	Defer Date: 07.02.2017

Decision : NC observed application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

61	Case No.:28/5/81-ALC2/2016	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00061/AM17/	RLA File :02/24/040/00203/AM16/	Lic.No/Date:0210206549 17.03.2016	Defer Date: 07.02.2017

Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

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विनोद कुमार कश्यप
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Foreign Trade Development Officer
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

62	Case No.:30/5/81-ALC2/2016	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00063/AM17/	RLA File :05/23/040/00513/AM16/	Lic.No/Date:0510397951 17.03.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/105/2016-TSW/62 dated 28/12/2016 as under :				
1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 36239 Kgs., 43308 Kgs & 26384 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30030 Kgs. taking clue from Engineering Table-4. 3. Quantity of import item at S.No.2 may be allowed as 38194 Kgs taking clue from Engineering Table-4.				
RA may take suitable consequential action accordingly.				

63	Case No.:21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 07.02.2017
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

64	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 07.02.2017
Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

65	Case No.:44/14/81- ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

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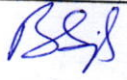
66	Case No.:47/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00298/AM17/	RLA File :56/24/040/00058/AM16/	Lic.No/Date:5610004873 29.03.2016	Defer Date: 07.02.2017
	Decision : NC observed that MOS deficiency letter sent to firm on 07.10.2016, however, firm has sought extension of time for filing the reply. NC decided to grant the extension of time and defer the case. The case stands deferred to 07.02.2017.			

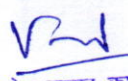
67	Case No.:48/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00299/AM17/	RLA File :56/24/040/00059/AM16/	Lic.No/Date:5610004874 29.03.2016	Defer Date: 07.02.2017
	Decision : NC observed that MOS deficiency letter sent to firm on 07.10.2016, however, firm has sought extension of time for filing the reply. NC decided to grant the extension of time and defer the case. The case stands deferred to 07.02.2017.			

68	Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	Defer Date: 07.02.2017
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

69	Case No.:33/5/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 07.02.2017
	Decision : NC observed that complete copy of the application not received from the RA, Jaipur. NC decided to request concerned RA to forward two set of application for examination of the case. The case stands deferred to 07.02.2017.			

70	Case No.:10/17/81-ALC2/2016	Party Name:PONDY OXIDES	Meet No/Date:20/81-	Status:
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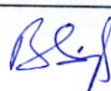
	AND CHEMICALS LIMITED	ALC2/2016 27.12.2016	Deferred
HQ File :01/81/050/00345/AM17/	RLA File :25/24/040/00002/AM17/	Lic.No/Date:2510004486 12.04.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.			

71	Case No.: 9/14/81-ALC2/2016	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00260/AM17/	RLA File :34/24/040/00213/AM16/	Lic.No/Date:3410042077 18.04.2016	Defer Date: 07.02.2017
Decision : NC observed that DIPP deficiency letter sent to firm, however, no reply received till date. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 07.02.2017.				

72	Case No.: 3/5/81-ALC2/2016	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00036/AM17/	RLA File :04/24/040/00008/AM17/	Lic.No/Date:0410161820 19.04.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

73	Case No.: 18/20/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00451/AM17/	RLA File :05/23/040/00022/AM17/	Lic.No/Date:0510398282 22.04.2016	
Decision : NC observed that AA for the above firm has been issued on repeat basis vide CLA Delhi letter No. 05/23/00022/AM-17/ZALC-I/CLA dated 2/5/16. Accordingly, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

74	Case No.: 3/8/81-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:0610038371 26.04.2016	Defer Date: 07.02.2017
Decision : NC decided to send the DIPP (Chemical Division) deficiency letter dated				


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20.12.2016 to firm and defer the case.

The case stands deferred to 07.02.2017.

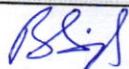
75	Case No.:71/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00322/AM17/	RLA File :07/24/040/00020/AM17/	Lic.No/Date:0710109725 27.04.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

76	Case No.:46/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00297/AM17/	RLA File :56/24/040/00004/AM17/	Lic.No/Date:5610004891 29.04.2016	Defer Date: 07.02.2017
Decision : NC observed that MOS deficiency letter sent to firm, however, firm has requested for extension of time. NC decided to defer the case.				
The case stands deferred to 07.02.2017.				

77	Case No.:74/14/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00325/AM17/	RLA File :05/24/040/00051/AM17/	Lic.No/Date:0510398416 06.05.2016	
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide UO No.3(85)/16 TSW(B) dated 14.12.2016 (copy enclosed)				
RA may take suitable consequential action accordingly.				

78	Case No.:36/14/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00287/AM17/	RLA File :05/23/040/00051/AM17/	Lic.No/Date:0510398429 09.05.2016	Defer Date: 07.02.2017
Decision : NC observed that DIPP deficiency letter dated 4.10.16 followed with reminder dated 14.12.2016 sent to company. NC decided to await reply and defer the case.				
The case stands deferred to 07.201.2017.				

79	Case No.:1/11/81-ALC2/2016	Party Name:PLANSEE INDIA	Meet No/Date:20/81-	Approved
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	HIGH PERFORMANCE MATERIALS PVT LTD	ALC2/2016 27.12.2016	
HQ File :01/81/050/00216/AM17/	RLA File :07/24/040/00387/AM16/	Lic.No/Date:0710109801 10.05.2016	
Decision: NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/105/2016-TSW/79 dated 28/12/2016 as under :			
1. Quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product taking clue from SION C-227.			
RA may take suitable consequential action accordingly.			

Case No.:38/14/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00289/AM17/	RLA File :05/23/040/00069/AM17/	Lic.No/Date:0510398585 24.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/105/2016-TSW/80 dated 28/12/2016 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	208.1	20	5759.7	39	4199.8	58	10753.1
2	462.8	21	7148.9	40	7770.8	59	13092.2
3	642.8	22	8707.1	41	9800	60	16378.5
4	836.6	23	11053.4	42	1334.8	61	2565.7
5	952.1	24	142.4	43	1478.7	62	3112.4
6	1179.8	25	170.8	44	1709.9	63	4091.5
7	456	26	223.4	45	1913.8	64	5374.4
8	351.8	27	297.5	46	2354.9	65	6634.5
9	430.7	28	415.7	47	1117	66	9538.4
10	403.5	29	529.8	48	1266.1	67	11791.7
11	503.2	30	711.5	49	1395.8	68	14504.3
12	727.5	31	931.3	50	1596.8	69	10760.2
13	967.9	32	1226.8	51	1958.8	70	10002.8
14	1240.7	33	1491.3	52	2333.3	71	17924.3
15	1523.2	34	2582.3	53	2783.1	72	21057.8
16	1976.3	35	1441.4	54	3398.8	73	16418.7
17	2677.4	36	1773.1	55	5825.1	74	10441
18	3599.6	37	2422.6	56	7309.7		
19	4660.1	38	3229.1	57	8840.7		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/

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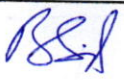
Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- For Export products mentioned at Sl. No. 1 to 6, 8, 42 to 47, as per Engineering Table 4.
 - For Export products mentioned at Sl. No. 7, 9 to 17, 24 to 41, 48 to 54 & 61 to 68, as per Engineering Table 5.
 - For Export products mentioned at Sl. No. 18, 19, 21, 22 & 23 as 2588.76 Kgs./Km, 3513.32 Kgs./Km., 5547.36 Kgs./Km., 6841.76 Kgs./Km & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
 - For Export product mentioned at Sl. No. 20, as applied for i.e. 4523.23 Kgs./Km., taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 55, 56, 58, 59 & 60 as 2588.76 Kgs./Km, 3513.32 Kgs./Km., 5547.36 Kgs./Km., 6841.76 Kgs./Km & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
 - For Export product mentioned at Sl. No. 57, as applied for i.e. 4523.23 Kgs./Km., taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 69, 70, 71, 72, 73 & 74 as 6782.83 Kgs./Km., 6773.83 Kgs./Km., 6782.83 Kgs./Km., 8518 Kgs./Km, 6773.83 Kgs./Km., & 3420.42 Kgs. /km respectively taking clue from Engineering Table 5.
- Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 23 & 35 to 74.
 - Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 74.
 - Quantities of import item at Sl. No. 4 i.e. Galvanised Steel Wire/GI Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 2 to 23 & 35 to 74 as claimed by the firm.

RA may take suitable consequential action accordingly.

81	Case No.:5/14/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00256/AM17/	RLA File :34/24/040/00016/AM17/	Lic.No/Date:3410042222 31.05.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

82	Case No.:24/14/81-ALC2/2016	Party Name:GRID INDIA POWER CABLES P.LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00275/AM17/	RLA File :05/23/040/00104/AM17/	Lic.No/Date:0510398727 03.06.2016	Defer Date: 07.02.2017


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Udyog Bhawan, New Delhi

Decision : NC observed that DIPP deficiency letter dated 15.11.2016 sent to firm. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 07.20.2017.

83	Case No.: 1/8/81-ALC2/2016	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date: 2510004524 07.06.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.02.2017.			

84	Case No.: 39/14/81-ALC2/2016	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00290/AM17/	RLA File :05/23/040/00011/AM17/	Lic.No/Date: 0510398739 07.06.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/105/2016-TSW/84 dated 28/12/2016 as under :			

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	82.4	20	1592.7	39	995.1	58	1190.7
2	95.3	21	329.6	40	176.4	59	1843.8
3	200.4	22	424.1	41	222.5	60	2372.1
4	747.1	23	2118.9	42	408.2	61	3447.3
5	265.7	24	192.2	43	1014.1	62	154.4
6	265.7	25	278.3	44	1972.9	63	475.6
7	1680.5	26	483.3	45	2768.4	64	770.4
8	2253.6	27	1153.5	46	3712.4	65	1303.1
9	3634.7	28	833.2	47	6161.3	66	353.4
10	1925.2	29	561.3	48	9386.9	67	1444.8
11	3522.2	30	1869.5	49	12144	68	1301.8
12	203.3	31	429.5	50	1390.6	69	553.9
13	235.3	32	803.7	51	263.9	70	1167.6
14	594.2	33	716.4	52	355.1	71	2004.1
15	1060.2	34	1043.9	53	550	72	324.6
16	937.3	35	1489.5	54	703.1	73	419.4
17	1625.9	36	1532	55	496		

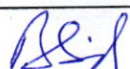
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18	344.3	37	1455.4	56	624.7		
19	463.3	38	2915.2	57	876.1		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 7, 18 to 23,31, 32, 36, 37, 39, 42 to 45, 55 to 61 as per Engineering Table 5.
 - b) For Export product mentioned at Sl. No. 8 as 1294.4 Kgs./Km, taking clue from Engineering Table 5.
 - c) For Export product mentioned at Sl. No. 9, as applied for i.e. 2261.6 Kgs./Km., taking clue from Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 12 to 17, 24 to 29, 64 to 66, 68 to 71, as 1.01 Kgs./kg content in the Export products
 - e) For Export products mentioned at Sl. No. 33 to 35, 40, 41, 51, 52, 54, 62, 72 & 73, as per Engineering Table 4.
 - f) For Export products mentioned at Sl. No. 46, 48 & 49 as 2588.76 Kgs./Km, 6841.76 Kgs./Km & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
 - g) For Export product mentioned at Sl. No. 47, as applied for i.e. 4523.23 Kgs./Km., taking clue from Engineering Table 5.
 - h) For Export products mentioned at Sl. No. 50, 53 & 63 as 548.3 Kgs./Km, 184.9 Kgs./Km. & 184.9 Kgs./Km., respectively taking clue from Engineering Table 4.
 - i) For Export product mentioned at Sl. No. 67, as applied for i.e. 474.4 Kgs./Km., taking clue from Engineering Table 4.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 38 & 64 to 73.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 30 to 73.
5. Description of import item at Sl. No. 4 may be amended as "Galvanised Steel Wire/GI Wire " and its quantities may be allowed as 1.01 kgs/kg content in the export products at Sl. No. 5 to 38 & 64 to 73 as claimed by the firm.
6. Import item at Sl. No. 5 viz. Zinc Ingots may be deleted.
7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod (Electrolytic grade) may be allowed as under:
 - a) For export products mentioned at Sl. No. 10 , 11 & 38 as 674.66 Kgs./Km., 1323.4 Kgs./Km. & 1068.2 Kgs./Km respectively taking clue from Engineering Table 5.
 - b) For Export product mentioned at Sl. No. 30, as 1.01 Kgs./kg content in the Export products.
8. Quantities of import item at Sl. No 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29.
9. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as


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1.01 Kgs./kg content in the export products at Sl. No. 1 & 5 to 17.
10. Quantities of import item at Sl. No 9 viz. Copper Tape/Copper Foil (Electrolytic high Conductivity grade)may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 30.

RA may take suitable consequential action accordingly

85	Case No.:40/14/81-ALC2/2016	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00291/AM17/	RLA File :17/24/040/00032/AM17/	Lic.No/Date:1710006354 09.06.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

86	Case No.:7/14/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00258/AM17/	RLA File :03/94/040/00207/AM17/	Lic.No/Date:0310805759 28.06.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

87	Case No.:17/14/81-ALC2/2016	Party Name:COSMO FERRITES LTD.,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date:2210015521 12.07.2016	Defer Date: 07.02.2017
Decision : NC decided to ask information as per MSME deficiency letter dated 11.11.2016 and defer the case(copy enclosed).				
The case stands deferred to 07.02.2017.				

88	Case No.:15/17/81-ALC2/2016	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00350/AM17/	RLA File :07/24/040/00078/AM17/	Lic.No/Date:0710110103 15.07.2016	Defer Date: 07.02.2017
Decision : NC observed that application for the above AA has been received and same is being sent to DIPP for comments.				

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The case stands deferred to 07.02.2017.

89	Case No.:12/14/81-ALC2/2016	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00263/AM17/	RLA File :03/94/040/00282/AM17/	Lic.No/Date:0310806422 20.07.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MOS/msme for comments. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred to 07.02.2017.				

90	Case No.:75/14/81-ALC2/2016	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.				

91	Case No.:14/17/81-ALC2/2016	Party Name:TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00349/AM17/	RLA File :52/24/040/00026/AM17/	Lic.No/Date:5210041971 25.07.2016	Defer Date: 07.02.2017
Decision : NC decided to ask information as per DIPP UO No.21/105/2015-TSW/91 dated 28.12.2016 as under : 1. Specific OD and WT of import items and export products. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred to 07.02.2017.				

92	Case No.:20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.				

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93	Case No.:3/17/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date:1010059569 28.07.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

94	Case No.:6/14/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00257/AM17/	RLA File :03/94/040/00330/AM17/	Lic.No/Date:0310806780 02.08.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

95	Case No.:9/17/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00344/AM17/	RLA File :07/24/040/00102/AM17/	Lic.No/Date:0710110196 02.08.2016	
	Decision NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/95 dated 28.12.as under : 1. Quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product taking clue from SION C-227. RA may take suitable consequential action accordingly.			

96	Case No.:10/14/81-ALC2/2016	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00261/AM17/	RLA File :31/83/040/00046/AM17/	Lic.No/Date:3110066278 05.08.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

97	Case No.:57/14/81-ALC2/2016	Party Name:POLYCAB WIRES	Meet No/Date:20/81-	Status:
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B.S.

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	PVT.LTD.	ALC2/2016 27.12.2016	Deferred
HQ File :01/81/050/00308/AM17/	RLA File :03/95/040/00316/AM17/	Lic.No/Date:0310806887 05.08.2016	Defer Date: 07.02.2017
Decision : NC observed that DIPP deficiency letter sent to firm seeking certain information. NC decided to send a reminder and defer the case.			
The case stands deferred to 07.02.2017.			

98	Case No.:49/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date: 5610004970 08.08.2016	Defer Date: 07.02.2017
Decision : NC observed that MOS deficiency letter dated 07.10.2016 sent to firm, however, reply is awaited. NC decided await reply of the firm to defer the case.				
The case stands deferred to 07.02.2017.				

99	Case No.:50/14/81-ALC2/2016	Party Name: NSIL EXPORTS LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00301/AM17/	RLA File :56/24/040/00024/AM17/	Lic.No/Date: 5610004969 08.08.2016	Defer Date: 07.02.2017
Decision : NC observed that MOS deficiency letter dated 07.10.2016 sent to firm, however, reply is awaited. NC decided await reply of the firm to defer the case.				
The case stands deferred to 07.02.2017.				

100	Case No.:12/17/81-ALC2/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00347/AM17/	RLA File :03/95/040/00349/AM17/	Lic.No/Date: 0310806924 08.08.2016	Defer Date: 07.02.2017
Decision : NC decided to ask the firm to submit information as per advise representative DIPP present in the meeting in respect of Sl. No 5 & 11 of the Standard Deficiency Format.				
The case stands deferred to 07.02.2017.				

101	Case No.:4/14/81-ALC2/2016	Party Name: AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00255/AM17/	RLA File :03/94/040/00397/AM17/	Lic.No/Date: 0310806959 09.08.2016	

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Decision : NC decided to **ratify** the norms for the above AA as per MSME comments vide UO No. TL-13024/160/2016-MMM&A-DCMSME dated 23.11.2016 (copy enclosed).

RA may take suitable consequential action accordingly.

102	Case No.:52/14/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00303/AM17/	RLA File :03/95/040/00921/AM16/	Lic.No/Date:0310807001 10.08.2016	
	Decision : NC decided to ratify the norms for the above AA as per MSME comments vide UO No. TL-13024/158/2016-MMM&A-DCMSME dated 23.11.2016 (copy enclosed). RA may take suitable consequential action accordingly.			

103	Case No.:2/11/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments was received back with remarks that it is not an MSME. NC decided to forward the application to DHI for their comments and defer the case. The case stands deferred to 07.02.2017.			

104	Case No.:5/17/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00340/AM17/	RLA File :03/95/040/00394/AM17/	Lic.No/Date:0310807066 11.08.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/104 dated 28.12.2016 as under : 1. Words "Defective /Defective Stock" may be omitted from the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 2.65 MT & 56.988 MT respectively as 1.65 Kgs./Kg. content in export items at Sl. No. 1 & 2 taking clue from SION C-888 RA may take suitable consequential action accordingly.			

105	Case No.:6/17/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File	RLA File	Lic.No/Date:0310807098	

:01/81/050/00341/AM17/	:03/95/040/00407/AM17/	12.08.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/105 dated 28.12.2016 as under :			
1. Words "Defective /Defective Stock" may be omitted from the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 51.686 MT & 16.566 MT respectively as 1.65 Kgs./Kg. content in export items at Sl. No. 1 & 2 taking clue from SION C-888.			
RA may take suitable consequential action accordingly.			

106	Case No.: 5/20/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00438/AM17/	RLA File :34/24/040/00107/AM17/	Lic.No/Date:3410042436 12.08.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

107	Case No.: 15/14/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00266/AM17/	RLA File :03/94/040/00417/AM17/	Lic.No/Date:0310807159 17.08.2016	
	Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(7)/2011-TW dated 17.11.2016 (copy enclosed). RA may take suitable consequential action accordingly.			

108	Case No.:44/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00477/AM17/	RLA File :34/24/040/00139/AM17/	Lic.No/Date:3410042444 17.08.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/108 dated 28.12.2016 as under :			
	1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 131020.7 MT inclusive of 5 % wastage. 2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs.			

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Ministry of Commerce & Industry
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3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage.
5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

Case No.:45/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00478/AM17/	RLA File :34/24/040/00140/AM17/	Lic.No/Date:3410042443 17.08.2016	
109			
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/109 dated 28.12.2016 as under :			
1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 131020.7 MT inclusive of 5 % wastage. 2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage. 5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.			
RA may take suitable consequential action accordingly.			

Case No.:51/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00484/AM17/	RLA File :34/24/040/00141/AM17/	Lic.No/Date:3410042445 17.08.2016	
110			
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/110 dated 28.12.2016 as under :			
1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 3718.2 MT inclusive of 5 % wastage. 2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 14682.6 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 30918 Kgs			

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inclusive of 5 % wastage.

4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 12920 Kgs inclusive of 5 % wastage.
5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

Case No.:46/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00479/AM17/	RLA File :34/24/040/00143/AM17/	Lic.No/Date:3410042453 19.08.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No.21/105/2015-TSW/111 dated 28.12.2016 as under :

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 173740 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 686069 Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 698383.4 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 62953.9 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 156389 Kgs. inclusive of 5 % wastage.
6. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

Case No.:47/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00480/AM17/	RLA File :34/24/040/00142/AM17/	Lic.No/Date:3410042452 19.08.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No.21/105/2015-TSW/112 dated 28.12.2016 as under :

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 3718.2 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 14682.6 Kgs.

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3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 30918 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 12920 Kgs inclusive of 5 % wastage.
5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

Case No.:49/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00482/AM17/	RLA File :34/24/040/00144/AM17/	Lic.No/Date:3410042454 19.08.2016	
113			
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/113 dated 28.12.2016 as under :			
1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 173740 MT inclusive of 5 % wastage. 2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 686069 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 698383.4 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 62953.9 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 156389 Kgs. inclusive of 5 % wastage. 6. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.			
RA may take suitable consequential action accordingly.			

Case No.:50/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00483/AM17/	RLA File :34/24/040/00149/AM17/	Lic.No/Date:3410042455 19.08.2016	
114			
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/114 dated 28.12.2016 as under :			
1. Word "Relevant" may be prefixed with the description of import items at Sl. No.1 & 2 and their quantities may be allowed as allowed as applied for i.e. 26931.42 MT each, as per SIONs C-495 & C-593 2. Quantities of import items from Sl. No.3 to 10 may be allowed as applied for as per			

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SION C-593.

RA may take suitable consequential action accordingly.

Case No.:62/14/81-ALC2/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00313/AM17/	RLA File :03/95/040/00166/AM17/	Lic.No/Date:0310807290 22.08.2016	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP UO No.21/105/2015-TSW/115 dated 28.12.2016 as under :			
1. Following words may be suffixed with the description of export product “1C x 1.5 Sq. mm- Quantity 5200 Kms. (109720 Kgs.), 1C x 2.5 Sq. mm- Quantity 4700 Kms. (151340 Kgs.), 1C x 4 Sq. mm- Quantity 3200 Kms. (150720 Kgs.), 1C x 6 Sq. mm- Quantity 360 Kms. (24120 Kgs.), 1C x 10 Sq. mm- Quantity 300 Kms. (33450 Kgs.) & 1C x 16 Sq. mm- Quantity 60 Kms. (9846 Kgs.)” 2. Voltage rating of “1100 Volts” may be specified with the export items. 3. Quantity of import item at Sl. No. 1 may be allowed as 326311 Kgs. as 1.01 Kgs./Kg. content in the export products. 4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 157535.7 Kgs. and 8360.1 Kgs. respectively as 1.05 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:8/17/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00343/AM17/	RLA File :07/24/040/00127/AM17/	Lic.No/Date:0710110309 23.08.2016	Defer Date: 07.02.2017
Decision : NC decided to ask the firm to submit information as per advise representative DIPP present in the meeting in respect of Sl. No 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred to 07.02.2017.			

Case No.:3/14/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
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HQ File :01/81/050/00254/AM17/	RLA File :03/94/040/00462/AM17/	Lic.No/Date:0310807414 26.08.2016	
Decision : NC decided to ratify the norms for the above AA as per MSME comments vide UO No. TL-13024/92016-MMM&A-DCMSME dated 23.11.2016 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:7/17/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:20/81- ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00342/AM17/	RLA File :03/95/040/00443/AM17/	Lic.No/Date:0310807446 30.08.2016	
118	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/118 dated 28.12.2016 as under :		
	1. Words "Defective /Defective Stock" may be omitted from the description of import items at Sl. No. 1, 2 & 3 and their quantities may be allowed as 16.566 MT, 29.819 MT & 14.578 MT respectively as 1.65 Kgs./Kg. content in export items at Sl. No. 1,2 & 3 taking clue from SION C-888		
	RA may take suitable consequential action accordingly.		

Case No.:11/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00346/AM17/	RLA File :25/24/040/00014/AM17/	Lic.No/Date:2510004655 30.08.2016	Defer Date: 07.02.2017
119	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.		
	The case stands deferred to 07.02.2017.		

Case No.:7/20/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
HQ File :01/81/050/00440/AM17/	RLA File :34/24/040/00158/AM17/	Lic.No/Date:3410042485 01.09.2016	Defer Date:
120	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.		
	The case stands deferred to 07.02.2017.		

Case No.:66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
121			

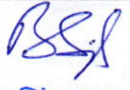
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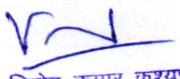
HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 07.02.2017
Decision : The application for the above AA referred to MSME has been received back. NC decided to forward the same to DIPP for comments and defer the case.			
The case stands deferred to 07.02.2017.			

Case No.:10/20/81-ALC2/2016	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Closed
HQ File :01/81/050/00443/AM17/	RLA File :05/23/040/00255/AM17/	Lic.No/Date:0510399658 08.09.2016	
122	Decision : NC observed that AA for the above firm has been issued on repeat basis vide CLA Delhi letter No. 05/23/40/255/AM-17/ZALC-I/CLA dated 8.9.2016 Accordingly, NC decided to close the case.		
	RA may take suitable consequential action accordingly.		

123	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.				

Case No.:48/20/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Approved
HQ File :01/81/050/00481/AM17/	RLA File :34/24/040/00176/AM17/	Lic.No/Date:3410042533 19.09.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/124 dated 28.12.2016 as under :			
124	1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights. (i) OD 914.40 mm x 9.53 mm WThk – qty 26700.48 mtrs., (ii) OD 914.40 mm x 11.13 mm WThk – qty 4949.952 mtrs., (iii) OD 914.40 mm x 13.72 mm WThk – qty 536.45 mtrs. 2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.		


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(i) OD 914.40 mm x 13.72 mm WThk – qty 670.56 mtrs.

3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 7603.4 MT inclusive of 5% wastage.
4. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 30023.8 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 73379 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 4297.2 Kgs inclusive of 5 % wastage.
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

125	Case No.:2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	Defer Date: 07.02.2017
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to application to DHI as export product relates to that department and defer the case. The case stands deferred to 07.02.2017.			

126	Case No.:23/20/81-ALC2/2016	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00456/AM17/	RLA File :03/94/040/00131/AM17/	Lic.No/Date:0310808061 26.09.2016	Defer Date:
	Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

127	Case No.:24/20/81-ALC2/2016	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00457/AM17/	RLA File :03/94/040/00913/AM16/	Lic.No/Date:0310808062 26.09.2016	Defer Date:
	Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.			

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The case stands deferred to 07.02.2017.

128	Case No.: 22/20/81-ALC2/2016	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00455/AM17/	RLA File :03/94/040/00560/AM17/	Lic.No/Date: 0310808093 27.09.2016	Defer Date:
	Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

129	Case No.: 11/20/81-ALC2/2016	Party Name: CHANDAN STEEL LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00444/AM17/	RLA File :03/94/040/00589/AM17/	Lic.No/Date: 0310808152 28.09.2016	Defer Date:
	Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

130	Case No.: 6/20/81-ALC2/2016	Party Name: ANAND ARC LTD.	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00439/AM17/	RLA File :03/94/040/00470/AM17/	Lic.No/Date: 0310808217 30.09.2016	Defer Date:
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

131	Case No.: 32/20/81-ALC2/2016	Party Name: MAYFAIR INTERNATIONAL	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00465/AM17/	RLA File :03/95/040/00498/AM17/	Lic.No/Date: 0310808230 03.10.2016	
	Decision : NC observed that AA for the above firm has been issued on repeat basis vide RA Mumbai letter No. 03/95/040/498/AM-17/321 dated 03.10.2016. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

132	Case No.: 15/20/81-ALC2/2016	Party Name: H. K. IMPEX PVT. LTD.	Meet No/Date: 20/81-ALC2/2016	Closed
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		27.12.2016	
HQ File :01/81/050/00448/AM17/	RLA File :03/94/040/00609/AM17/	Lic.No/Date:0310808377 13.10.2016	
Decision : NC observed that AA for the above firm has been issued on repeat basis vide RA Mumbai letter No. 03/94/040/609/AM-17/321 dated 19.10.2016. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

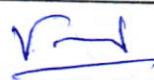
133	Case No.:42/20/81-ALC2/2016	Party Name:U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00475/AM17/	RLA File :05/24/040/00322/AM17/	Lic.No/Date:0510400120 18.10.2016	Defer Date: 07.02.2017
Decision : NC observed that only one copy of the application received and same is being forwarded to DIPP for comments. The case stands deferred to 07.2.2017.				

134	Case No.:33/20/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:20/81- ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00466/AM17/	RLA File :03/95/040/00569/AM17/	Lic.No/Date:0310808547 19.10.2016	
Decision : NC observed that AA for the above firm has been issued on repeat basis vide RA Mumbai letter No. 03/95/040/569/AM-17/321 dated 19.10.2016. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.				

135	Case No.:34/20/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:20/81- ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00467/AM17/	RLA File :03/95/040/00586/AM17/	Lic.No/Date:0310808623 21.10.2016	
Decision : NC observed that AA for the above firm has been issued on repeat basis vide RA Mumbai letter No. 03/95/040/586/AM-17/321 dated 21.10.2016. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.				

136	Case No.:20/20/81-ALC2/2016	Party Name:KBS INDUSTRIES PVT. LTD.	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510400245	Defer Date:


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:01/81/050/00453/AM17/	:05/23/040/00133/AM17/	24.10.2016	
Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.02.2017.			

137	Case No.: 9/20/81-ALC2/2016	Party Name: BILCARE LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00442/AM17/	RLA File :31/83/040/00099/AM17/	Lic.No/Date: 3110066383 25.10.2016	Defer Date:
Decision : The application for the above AA has been referred to MSME (Chemical Division) for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

138	Case No.: 14/20/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00447/AM17/	RLA File :13/24/040/00030/AM17/	Lic.No/Date: 1310048426 26.10.2016	Defer Date:
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

139	Case No.: 28/20/81-ALC2/2016	Party Name: MAN INDUSTRIES INDIA LIMITED	Meet No/Date: 20/81-ALC2/2016 27.12.2016	Approved
	HQ File :01/81/050/00461/AM17/	RLA File :03/95/040/00579/AM17/	Lic.No/Date: 0310808762 26.10.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.21/105/2015-TSW/139 dated 28.12.2016 as under :				
1. Words "Total Coating area of Pipes: 14363.362 Sq. Meters" may be added with the description of export item. 2. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 1666.406 MT as 1.05 MT/MT content in the export item as per SION C-1292. 3. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 6.555 MT as per SION C-1292. 4. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as applied for i.e. 1.709 MT, 3.749 MT & 57.543 MT respectively as per SION C-1292. 5. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted and CIF value of this item may be restricted upto 6% of fob value of export item.				

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6. Quantity of import item at Sl. No. 7 viz. cement may be allowed as 661.5 MT as 1.05 MT/MT content in the export item.
7. Word "relevant" may be added with the description of import item at Sl. No. 8 and its quantity may be allowed as 1.05 MT/MT content in the export item. Quantity of this item may be restricted upto 15081 Sq. meters.

RA may take suitable consequential action accordingly.

140	Case No.:36/20/81-ALC2/2016	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00469/AM17/	RLA File :03/95/040/00564/AM17/	Lic.No/Date:0310808810 27.10.2016	
	Decision : NC observed AA for the above firm has been issued on repeat basis as RA Mumbai vide letter NO.03/95/040/564/AM17/NO NORMSII/321 dated 27.10.2016. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

141	Case No.:4/20/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00437/AM17/	RLA File :03/94/040/00676/AM17/	Lic.No/Date:0310808856 28.10.2016	
	Decision : NC observed AA for the above firm has been issued on net to net basis as RA Mumbai vide letter NO. 03/94/040/676/AM17 dated . Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

142	Case No.:3/20/81-ALC2/2016	Party Name:KALPATARU POWER TRANSMISSION LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00436/AM17/	RLA File :08/24/040/00310/AM17/	Lic.No/Date:0810138994 28.10.2016	Defer Date:
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

143	Case No.:26/20/81-ALC2/2016	Party Name:MAAN ALUMINIUM LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00459/AM17/	RLA File :05/24/040/00298/AM17/	Lic.No/Date:0510400323 28.10.2016	Defer Date: 07.02.2017

Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

144	Case No.:35/20/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00468/AM17/	RLA File :03/95/040/00609/AM17/	Lic.No/Date:0310808862 28.10.2016	
	Decision : NC observed AA for the above firm has been issued on repeat basis as RA Mumbai vide letter NO. 03/95/040/609/AM-17/321 dated 19.10.2016. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

145	Case No.:27/20/81-ALC2/2016	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Closed
	HQ File :01/81/050/00460/AM17/	RLA File :03/95/040/00547/AM17/	Lic.No/Date:0310808939 02.11.2016	
	Decision : NC observed AA for the above firm has been issued on repeat basis as RA Mumbai vide letter NO. 03/95/040/609/AM-17/321 dated 02.11.2016. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

146	Case No.:39/20/81-ALC2/2016	Party Name:SUNCITY SHEETS PVT. LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00472/AM17/	RLA File :13/24/040/00031/AM17/	Lic.No/Date:1310048447 09.11.2016	Defer Date: 07. 02.2017
	Decision : The application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

147	Case No.:40/20/81-ALC2/2016	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00473/AM17/	RLA File :03/95/040/00561/AM17/	Lic.No/Date:0310809148 11.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			

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Udyog Bhawan, New Delhi

The case stands deferred to 07.02.2017.

148	Case No.:25/20/81-ALC2/2016	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00458/AM17/	RLA File :05/23/040/00285/AM17/	Lic.No/Date:0510400422 15.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

149	Case No.:21/20/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00454/AM17/	RLA File :05/23/040/00367/AM17/	Lic.No/Date:0510400444 22.11.2016	Defer Date: 07.02.2017
	Decision : NC decided to ask the firm to submit information as per DIPP UO No. 28.12.2016 as under : 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 07.02.2017.			

150	Case No.:30/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00463/AM17/	RLA File :05/24/040/00394/AM17/	Lic.No/Date:0510400470 25.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

151	Case No.:31/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:20/81-ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00464/AM17/	RLA File :05/24/040/00396/AM17/	Lic.No/Date:0510400472 25.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 07.02.2017.

152	Case No.: 38/20/81-ALC2/2016	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date: 20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00471/AM17/	RLA File :05/24/040/00398/AM17/	Lic.No/Date: 0510400473 25.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments has been received back. NC decided to forward the same to DHI for comments and defer the case. The case stands deferred to 07.02.2017.			

153	Case No.: 29/20/81-ALC2/2016	Party Name: MAURIA UDYOG LTD	Meet No/Date: 20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00462/AM17/	RLA File :05/24/040/00365/AM17/	Lic.No/Date: 0510400508 28.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

154	Case No.: 8/20/81-ALC2/2016	Party Name: APOLLO METALEX PRIVATE LIMITED	Meet No/Date: 20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00441/AM17/	RLA File :05/23/040/00415/AM17/	Lic.No/Date: 0510400548 30.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

155	Case No.: 41/20/81-ALC2/2016	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date: 20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00474/AM17/	RLA File :05/24/040/00426/AM17/	Lic.No/Date: 0510400559 30.11.2016	Defer Date: 07.02.2017
	Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.02.2017.			

156	Case No.: 19/20/81-ALC2/2016	Party Name: JINDAL SAW LIMITED	Meet No/Date: 20/81- ALC2/2016	Status: Deferred
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			27.12.2016	
HQ File :01/81/050/00452/AM17/	RLA File :05/23/040/00393/AM17/	Lic.No/Date:0510400595 02.12.2016	Defer Date: 07.02.2017	
Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

157	Case No.: 12/20/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00445/AM17/	RLA File :05/23/040/00423/AM17/	Lic.No/Date:0510400632 06.12.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

158	Case No.: 13/20/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00446/AM17/	RLA File :10/24/040/00081/AM17/	Lic.No/Date:1010059661 06.12.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

159	Case No.: 37/20/81-ALC2/2016	Party Name:PUNJAB STAINLESS STEEL INDUSTRIES	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00470/AM17/	RLA File :05/24/040/00441/AM17/	Lic.No/Date:0510400631 06.12.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.02.2017.				

160	Case No.: 43/20/81-ALC2/2016	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:20/81- ALC2/2016 27.12.2016	Status: Deferred
	HQ File :01/81/050/00476/AM17/	RLA File :05/24/040/00437/AM17/	Lic.No/Date:0510400605 06.12.2016	Defer Date: 07.02.2017
Decision : The application for the above AA has been referred to DIPP for comments. NC				

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decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Minutes Offline Agenda of Meeting No. 20/81 dated 27.12.2016
actually held on 28.12.2016

Case No. AR-596	M/S. CROMPTON GREAVES LIMITED
Meeting No. 20/81	HQ File: 01/81/50/00262/AM14/
Dated:- 27.12.2016	RLA File: 03/94/040/01127/AM13
Subject:-	Ratification of Norms in respect of AA No. 0310746162 dated 21.08.2013.

Decision : DHI has requested to ask the firm to submit information as under :

- i. Calculation starting from MVA rating of export product to the dimension of coil & core.
- ii. Weight balancing

The case stands deferred to 07.02.2017.

Case No. AR-597	M/S. MC COM INDUSTRIES (INDIA) PVT. LIMITED
Meeting No. 20/81	HQ File: 01/81/50/416/AM14/DES-II
Dated:- 27.12.2016	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of AA No. 0310756580 dated 01.11.2013.

Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.

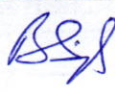
The case stands deferred to 07.02.2017.

Case No. AR-598	M/S. MPP TECHNOLOGIES PVT. LIMITED
Meeting No. 20/81	HQ File: 01/81/50/141/AM09/DES-II
Dated:- 27.12.2016	RLA File: 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of AA No. 0710057471 dated 19.05.2008.

Decision : NC decided to ask the firm to submit the catalogue of 2 items function & fitment for examination of the case as requested by the DHI.

The case stands deferred to 07.02.2017.

Case No. AR-599	M/S. SIEMENS LIMITED
Meeting No. 20/81	HQ File: 01/81/050/106/AM15 /DES-II


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Udyog Bhawan, New Delhi

Dated:- 27.12.2016	RLA File: 03/95/040/01013/AM14
Subject:-	Request for modification of norms in respect of M/s. Siemens Limited for AA No. 0310774805 dated 18.03.2014 i.e. empty weight under advance authorization as per statement.
Decision : NC observed that company was requested to submit the certificate from custom authority relating to empty weight. However, no response received from the company. NC decided to remind and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-600	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 20/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 27.12.2016	RLA File: 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of AA No. 0510331816 dated 09.08.2012.
Decision : NC observed that representation for modification of the norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-601	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 20/81	HQ File: 01/81/050/00073/AM14/DES.II
Dated:- 27.12.2016	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of AA No. 0310729610 dated 26.03.2013.
Decision : The application for ratification of the norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-602	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 20/81	HQ File: 01/81/050/00080/AM16/
Dated:- 27.12.2016	RLA File: 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107924 dated 25.03.2015.
Decision : NC observed that representation for fixation of the norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-603	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
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Meeting No. 20/81	HQ File: 01/81/050/00092/ AM16/
Dated:- 27.12.2016	RLA File: 07/24/040/00441/ AM15/
Subject:-	Fixation of norms in respect of AA No. 0710107923 dated 25.03.2015.
Decision : NC observed that representation for fixation of the norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-604	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
Meeting No. 20/81	HQ File: 01/81/050/00296/ AM10/
Dated:- 27.12.2016	RLA File: 05/23/040/00092/ AM10/
Subject:-	Modification of ratified norms in respect of AA No. 0510252108 dated 09.11.2009.
Decision : NC decided to maintain status quo in the above case as per advise Technical authority (DHI) .	
RA may take suitable consequential action accordingly.	

Case No. AR-605	M/S. PERMA-PIPE INDIA PRIVATE LIMITED, GANDHIDHAM-KUTCH.
Meeting No. 20/81	HQ File: 01/81/171/633/ AM16/DES.II
Dated:- 27.12.2016	KASEZ File No. 37/24/040/00002/ AM13/
Subject:-	Fixation of norms in respect of AA No. 3710001977 dated 16.08.2012.
Decision : NC observed that DIPP deficiency letter dated 04.10.2016 followed with reminder dated 14.12.2016 was sent to firm seeking certain information. NC decided to await their reply and defer the case.	
The case stands deferred to 07. 02.2017.	

Case No. AR-606	M/S. ALSTOM INDIA LIMITED
Meeting No. 20/81	HQ File: 01/81/050/00261/ AM16/ DES.II/
Dated:- 27.12.2016	RLA File: 03/94/040/00278/ AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision: NC observed that DHI deficiency letter dated 27.09.2016 followed with reminder dated 02.11.2016 was sent to firm seeking certain information. NC decided to await their reply and defer the case.	
The case stands deferred to 07. 02.2017.	

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Ministry of Commerce & Industry
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. AR-607	M/S. ALSTOM INDIA LIMITED
Meeting No. 20/81	HQ File No.: 01/81/050/00345/ AM16/ DES-II/
Dated:- 27.12.2016	RLA File No.: 34/24/040/00162/ AM16/
Subject:	Ratification of norms in respect of advance authorization No. 3410041508 dated 14.09.2015.
Decision: NC observed that application for ratification of the norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-608	M/S. BILCARE LIMITED
Meeting No. 20/81	HQ File :01/81/050/00619/ AM15/ DES-II/
Dated:- 27.12.2016	RLA File :31/83/040/00228/ AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision: The application for modification of the norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-609	M/S. KALPATARU POWER TRANSMISSION LIMITED
Meeting No. 20/81	HQ File No.: 01/81/162/00011/ AM16/ DES-II/
Dated:- 27.12.2016	RLA File No.: KASEZ/100%EOU/II/131/04-05/Vol-I/
Subject:	Request for revision of fixed wastage norms.
Decision: The application for modification of the norms for the above AA has been referred to MSME, Ahmedabad for site inspection report. MSME, Ahmedabad. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-610	M/S. GRAVITA INDIA LIMITED
Meeting No. 20/81	HQ File :01/81/050/00382/ AM14/
Dated:- 27.12.2016	RLA File :13/24/040/00042/ AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 1310045543 dated 30.12.2013.
Decision : The application for ratification of the norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-611	M/S. GRAVITA INDIA LIMITED
Meeting No. 20/81	HQ File No.: 01/81/050/00296/ AM16/ DES-II/
Dated:- 27.12.2016	RLA File No.: 13/24/040/00003/ AM16/

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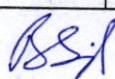
Subject:	Ratification of Norms of Advance Authorization No. 1310047857 dated 06.05.2015.
Decision : The application for ratification of the norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

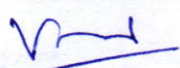
Case No. AR-612	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00018/ AM11/DES.II/
Dated:- 27.12.2016	RLA File No: 03/95/040/00020/ AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310571458 dated 27.04.2010.
Decision: The application for modification of the norms for the above AA has been referred to DIPP for comments. DIPP representative has requested to forward the old record for examination of the case. NC decided to forward the record to DIPP and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-613	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00039/ AM11/DES.II/
Dated:- 27.12.2016	RLA File No: 03/95/040/00102/ AM11/
Subject:	Modification of fixed norms in respect of AA No. 0310575282 dated 20.05.2010.
Decision: The application for modification of the norms for the above AA has been referred to DIPP for comments. DIPP representative has requested to forward the old record for examination of the case. NC decided to forward the record to DIPP and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-614	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00020/ AM11/DES.II/
Dated:- 27.12.2016	RLA File No: 03/95/040/00053/ AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310571777 dated 28.04.2010.
Decision: The application for modification of the norms for the above AA has been referred to DIPP for comments. DIPP representative has requested to forward the old record for examination of the case. NC decided to forward the record to DIPP and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-615	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00260/ AM09/DES-II/
Dated:- 27.12.2016	RLA File No: 07/24/040/00171/ AM09/
Subject:	Modification of fixed norms in respect of advance authorization


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 उद्योग भवन, नई दिल्ली
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	no. 0710058415 dated 09.07.2008.
Decision: The application for modification of the norms for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-616	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 20/81	HQ File : 01/81/050/00183/ AM11/
Dated:- 27.12.2016	RLA File : 07/24/040/00121/ AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710072965 dated 15.07.2010.
Decision: NC discussed the modification for norms case in respect of above AA however, case could not be finalized in the absence of technical authority (DHI) in the instant case.	
The case stands deferred to 07.02.2017.	

Case No. AR-617	M/S. TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00279/ AM15/DES.II /
Dated:- 27.12.2016	RLA File No: 04/21/040/00423/ AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0410153542 dated 24.12.2013.
Decision: The application for modification of the norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-618	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00213/ AM10/DES.II/
Dated:- 27.12.2016	RLA File No: 03/94/040/01278/ AM08/
Subject:	Ratification of Norms of Advance Authorization No. 0310464531 dated 11.03.2008.
Decision: NC observed that representation for ratification of the norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.02.2017.	

Case No. AR-619	M/S. ANJANI TECHNOPLAST LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00221/ AM13/DES.II/
Dated:- 27.12.2016	RLA File No: 05/23/040/00125/ AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009.

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Decision: NC observed that representation for modification of the norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No. AR-620	M/S. DIGI DRIVES PRIVATE LIMITED
Meeting No. 20/81	HQ File No: 01/81/050/00221/AM13/DES.II
Dated:- 27.12.2016	RLA File No: 05/23/040/00125/AM13/
Subject:	Ratification of norms in respect of advance authorization No. 0510328969 dated 05.07.2012.

Decision: NC observed that representation for ratification of the norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No. AR-621	M/S. JINDAL SAW LIMITED
Meeting No. 20/81	HQ File No: 01/81/50/408/AM13/DES.II
Dated:- 27.12.2016	RLA File No: 05/23/040/000359/AM13
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510340521 dated 10.12.2012.

Decision: NC observed that representation for ratification of the norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No. AR-622	M/S. PYROTECH ELECTRONICS PVT. LIMITED
Meeting No. 20/81	HQ File : 01/81/050/00472/AM13/DES.II
Dated:- 27.12.2016	RLA File : 13/21/040/00145/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 1310042080 dated 05.02.2013.

Decision: NC observed that representation for modification of the norms for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Case No. AR-623	M/S. VIJAI ELECTRICALS LIMITED
Meeting No. 20/81	HQ File : 01/81/050/00312/AM10/DES.II
Dated:- 27.12.2016	RLA File : 09/24/040/00316/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910039893 dated 12.11.2009.

Decision: NC observed that representation for modification of the norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.02.2017.

Date: 16.01.2017

Place: New Delhi


(Baljit Singh)

Deputy Director General Foreign Trade

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(Vinod Kumar Kashyap)

Foreign Trade Development Officer

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Udyog Bhawan, New Delhi

10
27-12-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/12/2016 - Case No. 14/3/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410156295 dated 17.03.2014)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 21 and their quantities may be allowed as under:

Sl. No.	Quantity (Kgs.)	Sl. No.	Quantity (Kgs.)	Sl. No.	Quantity (Kgs.)	Sl. No.	Quantity (Kgs.)
1	192600	7	372941	13	8214	19	12840
2	192600	8	16600	14	18538	20	12840
3	96300	9	41806	15	8214	21	96300
4	96300	10	55536	16	5146		
5	21191	11	25560	17	23982		
6	2136	12	32100	18	15464		

2. Quantities of import items at Sl. No. 1 to 4, 12 & 19 to 21 has been restricted as 1.07 Kgs./Kg. content in export items taking clue from SION C-1695.
3. Quantity of import item at Sl. No. 5 has been allowed as 1.01 Kgs./ Kg. content in export item as claimed by the firm.
4. Quantity of import item at Sl. No. 6 has been allowed as 1.04 Kgs./ Kg. content in export item as claimed by the firm.
5. Quantity of import item at Sl. No. 7 has been allowed as 2.56 Kgs./ Kg. content in export item after taking 1/3rd recovery.
6. Quantities of import item at Sl. No. 8 & 9 has been allowed as 1.53 Kgs./ Kg. content in export items after taking 1/3rd recovery.
7. Quantity of import item at Sl. No. 10 has been allowed as 1.78 Kgs./ Kg. content in export item after taking 1/3rd recovery.
8. Quantity of import item at Sl. No. 11 has been allowed as 2.13 Kgs./ Kg. content in export item after taking 1/3rd recovery.
9. Quantities of import item at Sl. No. 13 to 18 has been allowed as 1.57 Kgs./ Kg. content in export items after taking 1/3rd recovery.

Norms committee may take a view

28/12/2016
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/105/2016-TSW/10 dated 28/12/2016

- 54 -

बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

17
27.12.2016

Department of Heavy Industry
TSW

Subject: Lic.No.:2210015181 dated 28.07.2015, M/s JST Stesalit Transformers Pvt.Ltd.

Reference DGFT F. No. 01/81/050/00675/AM16

Export Product: Single Phase Transformers (Copper Wound) 6200KVA
Power 6.2 MVA(6200KVA) Primary 25 KV/247.A/6.2MVA
Secondary 1.4KV/ 929A/1.3MVA, Tertiary
0.383KV/652.5A/0.25MVA, Inductor4x0.7mh/652.5A.

IMPORT

- i. Item No. 1 to 3 & 12 percentage of wastage as per repeat of AA No.2210015342 dated 02.11.2015.

Remaining items may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

The Norms Committee may consider as above.



(K.K. Tiwari)
Industrial Adviser
27.12.2016

Dy.DGFT, DES-II

BSJ

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-55-

VN

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Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW

24, 30
27-12-2016

Subject: (i) AA NO. 3110065796 dated 16.12.2015, Vikarsh Stamping India Pvt. Ltd.

(ii) AA No.:0510396451 dated 27.11.2015, Jaybee Lamination Pvt. Ltd.

The norms for the above AAs may be ratified as per SION C-323.

The Norms Committee may consider as above.



(K.K. Tiwari)
Industrial Adviser
27.12.2016

Dy.DGFT, DES-II



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Department of Industrial Policy & Promotion
(TSW)

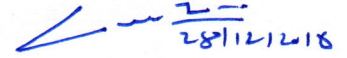
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27-12-2016

NC Meeting dated 27/12/2016- Case No. 23/24/81(M/s Apple International) (Advance Authorization No. 0310801624 dated 07.01.2016)

Advance Authorisation may be ratified as under:

Item of manufacture	Import item	Quantity
GI Junction Box (Switch Socket Box)	G.P. Strips/ Sheets of relevant thickness	1.33 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp
Pole Line Adaptable Box	G.P. Strips/ Sheets of relevant thickness	1.56 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp
Metal Plate for Box	G.P. Strips/ Sheets of relevant thickness	1.29 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp
Cable Clamp	G.P. Strips/ Sheets of relevant thickness	1.29 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scarp

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/36 dated 28/12/2016


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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization
No 0310802445 dated 10.02.2016- M/s Phoenix Foils Private Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/304/AM-17/DES-II/37 dated 30.09.2016 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorization. In this connection, the following quantity of import may be allowed against export:

Sl No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless Steel strips/coils width 150 mm to 240 mm, Thickness 0.10 MM to 0.30 MM of Grade 410S	96273.75 Kg	Cold Rolled Stainless Steel coils of thickness above 0.30 mm and above of width above 250 mm to 500 mm of Grade 410S.	99161.00 Kg

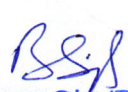
The quantity has been calculated by allowing 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width. However, import of seconds & defectives, ex stock, stock lot should not be allowed against the aforesaid AA.



(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2016-TD dated 22.12.2016


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Udyog Bhawan, New Delhi

54
27-12-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/12/2016- Case No. 14/5/81 (M/s B. C. Power Controls Ltd.)
(Advance Authorization No. 0510397714 dated 25.02.2016)**

Advance Authorisation may be ratified as under:

- 1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs. respectively, as per Engineering Table No. 5.
- 2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5.
- 3 Quantity of import item at Sl. No. 13 may be allowed as 2040 Kgs. as per Engineering Table No. 5.
- 4 Quantities of import items at Sl. No. 14 to 19 may be allowed as applied for i.e. 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5.
- 5 Quantities of import items at Sl. No. 20 to 26 may be allowed as applied for i.e. 3397.05 Kgs., 4160.52 Kgs., 5131.32 Kgs., 6656.82 Kgs., 8321.04 Kgs., 11094.72 Kgs. & 13921.74 Kgs. respectively, as per Engineering Table No. 5.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/54 dated 28/12/2016


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62
27-12-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/12/2016 - Case No. 30/5/81 (M/s Elkay Telelinks Limited) (Advance Authorization No. 0510397951 dated 17.03.2016)

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 36239 Kgs., 43308 Kgs & 26384 Kgs. respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30030 Kgs. taking clue from Engineering Table-4.
3. Quantity of import item at S.No.2 may be allowed as 38194 Kgs 1 taking clue from Engineering Table-4.

Norms Committee may take a view.



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/105/2016-TSW/62 dated 28/12/2016



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74
27-12-18

No.7/422/2016-TSW / 185
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No. 06100383271 for the export of Brush Box made out of phenolic moulding compound - M/s Injectoplast Pvt. Ltd.

Ref: DGFT U.O. No. 01/81/50/167/AM-17/DES-2/385

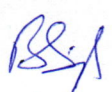
DGFT may please refer to their above mentioned U.O. and the following information may be asked from the firm :

- i) Manufacturing process of the proposed item of export, indicating stage wise wastage.
- ii) Production of the item of export viz-a-viz consumption of raw material, both imported & indigenous, during the last three years duly certified by a Chartered Accountant.
- iii) Weight of export product and also net weight of import content in the export product.

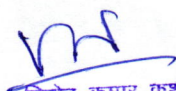

(NAND LAL)
Consultant
20-12-2016

✓ DES-2 Section, DGFT

Copy to : Shri S.K. Jain, D.O., DIPP.



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Udyog Bhawan, New Delhi

27/12

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27-12-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Volth Hydro for ratification of norms of AA no -0510398416DT 06-05-16

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Volth Hydro. Based on the information submitted by the firm, this Office recommends the following.

Export

EXPORT

Description of export may be amended to "stator core laminations for 2X28.3 MW hydro generator" .

Import

Item no	description	Quantity Recommended
1 to 4	Electrical Steel Coil	1.15 kg/kg content in the export product.

The above issues with the approval of IA (KKT)



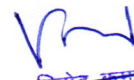
B.C.Nayak
Development Officer
14-12-16

DGFT (FTDO , DES-II)

Deptt. of HI, UO No 3(85)/16-TSW(B)



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Department of Industrial Policy & Promotion
(TSW)

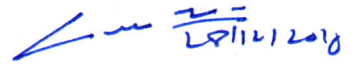
79
27-12-2016

NC Meeting dated 27/12/2016 - Case No. 1/11/81 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710109801 dated 10.05.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product taking clue from SION C-227.

Norms committee may take a view

 28/12/2016

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/105/2016-TSW/79 dated 28/12/2016


बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

80
27-12-2016

NC Meeting dated 27/12/2016- Case No. 38/14/81(M/s KEI Industries Limited) (Advance Authorization No. 0510398585 dated 24.05.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	208.1	20	5759.7	39	4199.8	58	10753.1
2	462.8	21	7148.9	40	7770.8	59	13092.2
3	642.8	22	8707.1	41	9800	60	16378.5
4	836.6	23	11053.4	42	1334.8	61	2565.7
5	952.1	24	142.4	43	1478.7	62	3112.4
6	1179.8	25	170.8	44	1709.9	63	4091.5
7	456	26	223.4	45	1913.8	64	5374.4
8	351.8	27	297.5	46	2354.9	65	6634.5
9	430.7	28	415.7	47	1117	66	9538.4
10	403.5	29	529.8	48	1266.1	67	11791.7
11	503.2	30	711.5	49	1395.8	68	14504.3
12	727.5	31	931.3	50	1596.8	69	10760.2
13	967.9	32	1226.8	51	1958.8	70	10002.8
14	1240.7	33	1491.3	52	2333.3	71	17924.3
15	1523.2	34	2582.3	53	2783.1	72	21057.8
16	1976.3	35	1441.4	54	3398.8	73	16418.7
17	2677.4	36	1773.1	55	5825.1	74	10441
18	3599.6	37	2422.6	56	7309.7		
19	4660.1	38	3229.1	57	8840.7		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

- For Export products mentioned at Sl. No. 1 to 6, 8, 42 to 47, as per Engineering Table 4.
- For Export products mentioned at Sl. No. 7, 9 to 17, 24 to 41, 48 to 54 & 61 to 68, as per Engineering Table 5.
- For Export products mentioned at Sl. No. 18, 19, 21, 22 & 23 as 2588.76 Kgs./Km, 3513.32 Kgs./Km., 5547.36 Kgs./Km., 6841.76 Kgs./Km & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
- For Export product mentioned at Sl. No. 20, as applied for i.e. 4523.23 Kgs./Km., taking clue from Engineering Table 5.
- For Export products mentioned at Sl. No. 55, 56, 58, 59 & 60 as 2588.76 Kgs./Km, 3513.32 Kgs./Km., 5547.36 Kgs./Km., 6841.76 Kgs./Km & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.

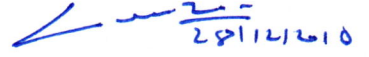
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विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- f) For Export product mentioned at Sl. No. 57, as applied for i.e. 4523.23 Kgs./Km., taking clue from Engineering Table 5.
- g) For Export products mentioned at Sl. No. 69, 70, 71, 72, 73 & 74 as 6782.83 Kgs./Km., 6773.83 Kgs./Km., 6782.83 Kgs./Km., 8518 Kgs./Km., 6773.83 Kgs./Km., & 3420.42 Kgs. /km respectively taking clue from Engineering Table 5.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 23 & 35 to 74.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 74.
5. Quantities of import item at Sl. No. 4 i.e. Galvanised Steel Wire/GI Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 2 to 23 & 35 to 74 as claimed by the firm.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2015-TSW/80 dated 28/12/2016



बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

Advance Authorisation may be ratified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	82.4	20	1592.7	39	995.1	58	1190.7
2	95.3	21	329.6	40	176.4	59	1843.8
3	200.4	22	424.1	41	222.5	60	2372.1
4	747.1	23	2118.9	42	408.2	61	3447.3
5	265.7	24	192.2	43	1014.1	62	154.4
6	265.7	25	278.3	44	1972.9	63	475.6
7	1680.5	26	483.3	45	2768.4	64	770.4
8	2253.6	27	1153.5	46	3712.4	65	1303.1
9	3634.7	28	833.2	47	6161.3	66	353.4
10	1925.2	29	561.3	48	9386.9	67	1444.8
11	3522.2	30	1869.5	49	12144	68	1301.8
12	203.3	31	429.5	50	1390.6	69	553.9
13	235.3	32	803.7	51	263.9	70	1167.6
14	594.2	33	716.4	52	355.1	71	2004.1
15	1060.2	34	1043.9	53	550	72	324.6
16	937.3	35	1489.5	54	703.1	73	419.4
17	1625.9	36	1532	55	496		
18	344.3	37	1455.4	56	624.7		
19	463.3	38	2915.2	57	876.1		

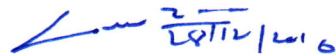
- For Export products mentioned at Sl. No. 1 to 7, 18 to 23, 31, 32, 36, 37, 39, 42 to 45, 55 to 61 as per Engineering Table 5.
- For Export product mentioned at Sl. No. 8 as 1294.4 Kgs./Km, taking clue from Engineering Table 5.
- For Export product mentioned at Sl. No. 9, as applied for i.e. 2261.6 Kgs./Km., taking clue from Engineering Table 5.
- For Export products mentioned at Sl. No. 12 to 17, 24 to 29, 64 to 66, 68 to 71, as 1.01 Kgs./kg content in the Export products
- For Export products mentioned at Sl. No. 33 to 35, 40, 41, 51, 52, 54, 62, 72 & 73, as per Engineering Table 4.

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विनोद कुमार कश्यप
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N.T.M. Block, New Delhi
आर. टी. सी. डिपार्टमेंट ऑफ़ कॉमर्स
R.T.S. DEPARTMENT OF COMMERCE
एन. टी. एम. ब्लाक, नई दिल्ली
N.T.M. Block, New Delhi

- f) For Export products mentioned at Sl. No. 46, 48 & 49 as 2588.76 Kgs./Km, 6841.76 Kgs./Km & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
 - g) For Export product mentioned at Sl. No. 47, as applied for i.e. 4523.23 Kgs./Km., taking clue from Engineering Table 5.
 - h) For Export products mentioned at Sl. No. 50, 53 & 63 as 548.3 Kgs./Km, 184.9 Kgs./Km. & 184.9 Kgs./Km., respectively taking clue from Engineering Table 4.
 - i) For Export product mentioned at Sl. No. 67, as applied for i.e. 474.4 Kgs./Km., taking clue from Engineering Table 4.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 38 & 64 to 73.
 4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 30 to 73.
 5. Description of import item at Sl. No. 4 may be amended as "Galvanised Steel Wire/GI Wire " and its quantities may be allowed as 1.01 kgs/kg content in the export products at Sl. No. 5 to 38 & 64 to 73 as claimed by the firm.
 6. Import item at Sl. No. 5 viz. Zinc Ingots may be deleted.
 7. Quantities of import item at Sl. No 6 viz. Aluminium Wire Rod (Electrolytic grade)may be allowed as under:
 - a) For export products mentioned at Sl. No. 10 , 11 & 38 as 674.66 Kgs./Km., 1323.4 Kgs./Km. & 1068.2 Kgs./Km respectively taking clue from Engineering Table 5.
 - b) For Export product mentioned at Sl. No. 30, as 1.01 Kgs./kg content in the Export products
 7. Quantities of import item at Sl. No 7 viz. HDPE may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 29.
 8. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 & 5 to 17.
 9. Quantities of import item at Sl. No 9 viz. Copper Tape/Copper Foil (Electrolytic high Conductivity grade)may be allowed as 1.01 Kgs./kg content in the export product at Sl. No. 30

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2015-TSW/84 dated 28/12/2016



बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

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27-12-2016

Subject: AA no 2210015521 dated 12.07.16 in respect of M/s Cosmo Ferrites Ltd.

The following needs to be clarified:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Per unit Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Composition, dimensions of the export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME).

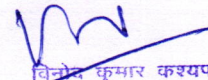


(K.S. Sodhi)
AD (ME)

Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/156/2016-MMM&A-DCMSME dated 11.11.16



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Udyog Bhawan, New Delhi

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27-12-2016

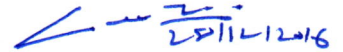
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/12/2016 - Case No. 14/17/81 (M/s Tubacex Prakash India Pvt Ltd.)
(Advance Authorization No. 5210041971 dated 25.07.2016)**

Firm may be asked to submit the following information:

1. Specific OD and WT of import items and export products.
2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

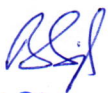
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/105/2015-TSW/91 dated 28/12/2016


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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011**


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Udyog Bhawan, New Delhi**

Department of Industrial Policy & Promotion
(TSW)

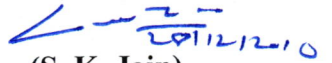
95
27-12-2016

NC Meeting dated 27/12/2016 - Case No. 9/17/81 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710110196 dated 02.08.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 1.10 Kgs./Kg. content in the export product taking clue from SION C-227.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/105/2016-TSW/95 dated 28/12/2016


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Ministry of Commerce, New Delhi

27/12

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27-12-2016

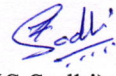
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

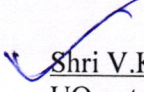
Subject: AA no 0310806959 dated 09.08.16 in respect of M/s Ahura Mazda Mfg Co Pvt Ltd.

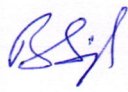
The norms may be recommended as

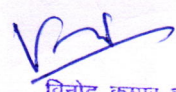
- Items of import of relevant size from S.No. ¹ and 2 may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
AD (ME)

 Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/160/2016-MMM&A-DCMSME dated 23.11.16


बलजीत सिंह /BALJIT SINGH
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Ministry of Commerce & Industry
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27/12

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

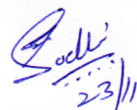
102
27-12-2016

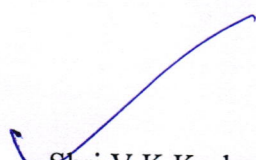
Subject: AA no 0310807001 dated 10.08.16 for M/s Premier Industrial Corporation Ltd.

The norms may be recommended as follows:-

- Import of relevant grade may be allowed, as applied, inclusive of 1% wastage.

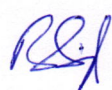
This issues with the approval of Director (ME).

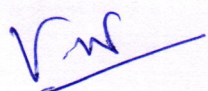

(K.S.Sodhi)
AD (ME)



Shri V.K.Kashyap; FTDO, DGFT Udhog Bhawan

UO note no TL-13024/158/2016-MMM&A-DCMSME dated 23.11.16


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Department of Industrial Policy & Promotion
(TSW)

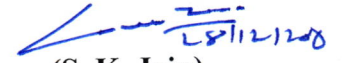
104
27-12-2016

NC Meeting dated 27/12/2016 - Case No. 5/17/81 (M/s Metal Port) (Advance Authorization
No. 0310807066 dated 11.08.2016)

Advance Authorisation may be ratified as under:

1. Words "Defective /Defective Stock" may be omitted from the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 2.65 MT & 56.988 MT respectively as 1.65 Kgs./Kg. content in export items at Sl. No. 1 & 2 taking clue from SION C-888

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/104 dated 28/12/2016


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

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27-12-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/12/2016 - Case No. 6/17/81 (M/s Metal Port) (Advance Authorization
No. 0310807098 dated 12.08.2016)**

Advance Authorisation may be ratified as under:

1. Words "Defective /Defective Stock" may be omitted from the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 51.686 MT & 16.566 MT respectively as 1.65 Kgs./Kg. content in export items at Sl. No. 1 & 2 taking clue from SION C-888

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/105 dated 28/12/2016



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Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

**Subject: Ratification of Advance Authorization No 0310807159 dated 17.08.2016-
M/s Chandan Steel Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/266/AM-17/DES-2/41 dated 30.09.2016 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been examined and this Ministry recommends the following quantity of import taking clue from SIONs C-524, C-525 and C-535 against export of 2250 MT and 750 MT Bright Bars made from Hot Rolled Stainless Steel Peeled Bars of ITC Code 72222012, Grade 304 and 316 and 1500 MT and 500 MT Stainless Steel Bars and Rods, Stainless steel round corner square (ITC Code 72221992), Stainless Steel Hot Rolled flats (ITC Code 72209090), Stainless steel angles, shapes & sections (ITC Code 7224020) and stainless steel wire (ITC Code 72230091) of grade 304 and 316:

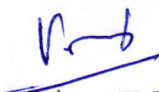
Sl No	Item of import	Quantity applied	Quantity to be allowed
1	Stainless Steel melting scrap Grade- 304	3350 MT	3350 MT
2	Stainless Steel melting scrap Grade -316	1100 MT	1100 MT
3	Relevant shaped refractories (Bricks)	100 MT	100 MT
4	Relevant monolithic refractories (Ramming Mass)	20 MT	20 MT
5	Relevant special refractories (Shrouds, Mono Blocks, Stopper, Nozzles, slide gate refractory, porous plugs, Zircon Nozzles & Tundish Nozzles)	5 MT	5 MT
6	Unwrought Nickel	75 MT	72 MT

The above recommendations are however, based on understanding that the company has AOD/VOD facilities as claimed by them.


(S.K. Bhatnagar)
Deputy Industrial adviser

Shri Vinod Kumar Kashyap, FTDO, DES-II, DGFT, Udyog Bhawan, New Delhi
Ministry of Steel U.O. no 2(7)/2011-TW dated 17.11.2016


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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

108
27-12-2016

**NC meeting dated 27/12/2016- Case No. 44/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042444 dated 17.08.2016)**

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 131020.7 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage.
5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/108 dated 28/12/2016



बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

109
27-12-2016

**NC meeting dated 27/12/2016- Case No. 45/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042443 dated 17.08.2016)**

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 131020.7 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 517377.9 Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 705576.8 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 40002 Kgs inclusive of 5 % wastage.
5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/109 dated 28/12/2016


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Udyog Bhawan, New Delhi

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27-12-2016

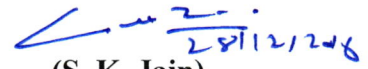
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 27/12/2016- Case No. 51/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042445 dated 17.08.2016)**

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 3718.2 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 14682.6 Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 30918 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 12920 Kgs inclusive of 5 % wastage.
5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)

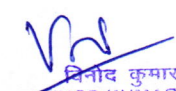
Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/110 dated 28/12/2016



बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011



विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

111
27-12-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 27/12/2016- Case No. 46/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042453 dated 19.08.2016)**

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 173740 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 686069 Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 698383.4 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 62953.9 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 156389 Kgs. inclusive of 5 % wastage.
6. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view

28/12/2016
(S. K. Jain)

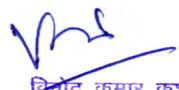
Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/111 dated 28/12/2016



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112
27-12-2016

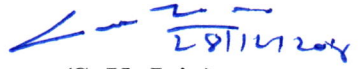
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 27/12/2016- Case No. 47/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042452 dated 19.08.2016)**

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 3718.2 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 14682.6 Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 30918 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as 12920 Kgs inclusive of 5 % wastage.
5. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/112 dated 28/12/2016


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Udyog Bhawan, New Delhi

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27-12-2016

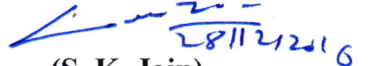
**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 27/12/2016- Case No. 49/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042454 dated 19.08.2016)**

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 173740 MT inclusive of 5 % wastage.
2. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 686069 Kgs.
3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 698383.4 Kgs inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 62953.9 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 5 viz. Internal Epoxy Lining may be allowed as 156389 Kgs. inclusive of 5 % wastage.
6. Quantities of import items at Sl. No. 6 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/113 dated 28/12/2016


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Department of Industrial Policy & Promotion
(TSW)

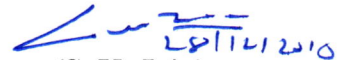
114
27-12-2016

NC meeting dated 27/12/2016- Case No. 50/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042455 dated 19.08.2016)

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items at Sl. No.1 & 2 and their quantities may be allowed as allowed as applied for i.e. 26931.42 MT each, as per SIONs C-495 & C-593
2. Quantities of import items from Sl. No.3 to 10 may be allowed as applied for as per SION C-593.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/114 dated 28/12/2016


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115
27-12-2016

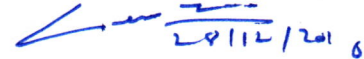
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/12/2016 - Case No. 62/14/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310807290 dated 22.08.2016)

Advance Authorisation may be ratified on as under repeat basis:

1. Following words may be suffixed with the description of export product
“1C x 1.5 Sq. mm- Quantity 5200 Kms. (109720 Kgs.),
1C x 2.5 Sq. mm- Quantity 4700 Kms. (151340 Kgs.),
1C x 4 Sq. mm- Quantity 3200 Kms. (150720 Kgs.),
1C x 6 Sq. mm- Quantity 360 Kms. (24120 Kgs.),
1C x 10 Sq. mm- Quantity 300 Kms. (33450 Kgs.) &
1C x 16 Sq. mm- Quantity 60 Kms. (9846 Kgs.)”
2. Voltage rating of “1100 Volts” may be specified with the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 326311 Kgs. as 1.01 Kgs./Kg. content in the export products.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 157535.7 Kgs. and 8360.1 Kgs. respectively as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view


28/12/2016

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/115 dated 28/12/2016


बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

29.12

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

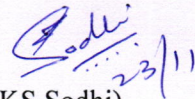
117
27-12-2016

Subject: AA no 0310807414 dated 26.08.16 in respect of M/s Ahura Mazda Mfg Co Pvt Ltd.

The norms may be recommended as

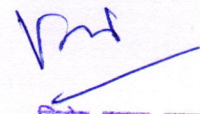
- Items of import of relevant size from S.No. 1 to 14 may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
AD (ME)

✓
Shri V.K. Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/159/2016-MMM&A-DCMSME dated 23.11.16


बलजीत सिंह /BALJIT SINGH
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Department of Industrial Policy & Promotion
(TSW)

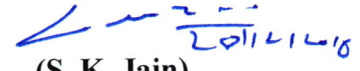
118
27/12-2016

NC Meeting dated 27/12/2016 - Case No. 7/17/81 (M/s Metal Port) (Advance Authorization
No. 0310807446 dated 30.08.2016)

Advance Authorisation may be ratified as under:

1. Words "Defective /Defective Stock" may be omitted from the description of import items at Sl. No. 1, 2 & 3 and their quantities may be allowed as 16.566 MT, 29.819 MT & 14.578 MT respectively as 1.65 Kgs./Kg. content in export items at Sl. No. 1,2 & 3 taking clue from SION C-888

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/118 dated 28 /12/2016



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Udyog Bhawan, New Delhi

124
27-12-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC meeting dated 27/12/2016- Case No. 48/20/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410042533 dated 19.09.2016)**

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights.
 - (i) OD 914.40 mm x 9.53 mm WThk – qty 26700.48 mtrs.,
 - (ii) OD 914.40 mm x 11.13 mm WThk – qty 4949.952 mtrs.,
 - (iii) OD 914.40 mm x 13.72 mm WThk – qty 536.45 mtrs.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
 - (i) OD 914.40 mm x 13.72 mm WThk – qty 670.56 mtrs.
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 7603.4 MT inclusive of 5 % wastage.
4. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 30023.8 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 73379 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl. No. 4 viz. ARO Powder may be allowed as applied for i.e. 4297.2 Kgs inclusive of 5 % wastage.
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/124 dated 28/12/2016



बलजीत सिंह /BALJIT SINGH
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27-12-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting 27/12/2016- Case No. 28/20/81(M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310808762 dated 26.10.2016)**

Advance Authorization may be ratified as under:

1. Words " Total Coating area of Pipes: 14363.362 Sq. Meters" may be added with the description of export item.
2. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 1666.406 MT as 1.05 MT/MT content in the export item as per SION C-1292.
3. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 6.555 MT as per SION C-1292.
4. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed as applied for i.e. 1.709 MT, 3.749 MT & 57.543 MT respectively as per SION C-1292.
5. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted and CIF value of this item may be restricted upto 6% of fob value of export item.
6. Quantity of import item at Sl. No. 7 viz. cement may be allowed as 661.5 MT as 1.05 MT/MT content in the export item.
7. Word "relevant" may be added with the description of import item at Sl. No. 8 and its quantity may be allowed as 1.05 MT/MT content in the export item. Quantity of this item may be restricted upto 15081 Sq. meters.

Norms committee may take a view

28/12/2016

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/139 dated 28/12/2016



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Department of Industrial Policy & Promotion
(TSW)

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27-12-2016

NC Meeting dated 27/12/2016 - Case No. 21/20/81(M/s KEI Industries Limited) (Advance Authorization No. 0510400444 dated 22.11.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/105/2016-TSW/149 dated 28/12/2016



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